

RIL gets nod to demerge financial services arm

PIYUSH SHUKLA
Mumbai, May 4

SHAREHOLDERS AND CREDITORS to Mukesh Ambani-led Reliance Industries have cast almost 100% of their votes in favour of the company's proposal to demerge its financial services business into Reliance Strategic Investments and rebranding it as Jio Financial Services, according to exchange notices filed by the firm.

Reliance Industries (RIL) had convened a meeting of secured and unsecured creditors and shareholders of both RIL and Reliance Strategic Investments (RSIL) on May 2 to seek their approvals for the demerger.

RIL's board had approved the demerger in November 2022.

RSIL is currently a non-deposit taking, systematically important non-banking finance company (NBFC) registered with the Reserve Bank of India (RBI). The move also comes at a time when the RIL withdrew its plans to merge a wholly-owned subsidiary Reliance New Energy (RNEL) with itself.

As per the contours of the deal, RIL will issue one share of the demerged company with a value of ₹10 each for every one share they hold in the company. The appointed date for



AT A GLANCE

■ RIL will issue one share of the demerged company with a value of ₹10 each for every one share they hold in the company. The appointed date for the demerger is March 31

■ Upon the scheme becoming effective, the name of the demerged firm will be changed to Jio Financial Services (JFSL) and the new firm will be listed on the Indian bourses

the demerger is March 31, 2023. Upon the scheme becoming effective, the name of the demerged firm will be changed to Jio Financial Services (JFSL) and the new firm will be listed on the Indian bourses.

“JFS will be a technology-led business, delivering financial products digitally by leveraging the nation-wide omni-channel presence of Reliance’s consumer busi-

nesses. JFS is uniquely positioned to capture multiple growth opportunities in financial services bringing millions of Indians into formal financial institutions,” Ambani had said while announcing the demerger in October last year.

Further, JFSL has appointed banking sector veteran KV Kamath to be the non-executive chairman of the company, while McLaren Strategic Venture’s top executive Hitesh

Sethi will be the new chief executive officer of the company.

As per brokerage house Jefferies, an aggressive push by the JFSL can impact existing players in consumer loans and payments space. The demerger and listing of JFSL can take up to 6 months, Jefferies said, adding that build-up of franchise may be staggered as tech, analytics, recovery platforms may need to be built in-house.

HDFC Securities Head of Retail Research Deepak Jasani said as Reliance Jio already holds licences for payment gateway and non-bank lending, it could initially focus on lending to retail segment and merchants. Later JFSL could enter general insurance, mutual fund, stock broking and distribution of financial products. The 6.1% stake that JFSL will have in Reliance industries and which may be monetised gradually, gives the entity a large capital base to enter lending business in a big way, Jasani said.

“Among NBFCs, Bajaj Finance and Poonawala Corp could get impacted by the entry of Jio, though it could take some time to replicate the competencies of these two. PayTM could also be impacted to an extent by Jio,” he said.

Equity indices jump nearly 1% to close at 4-month high

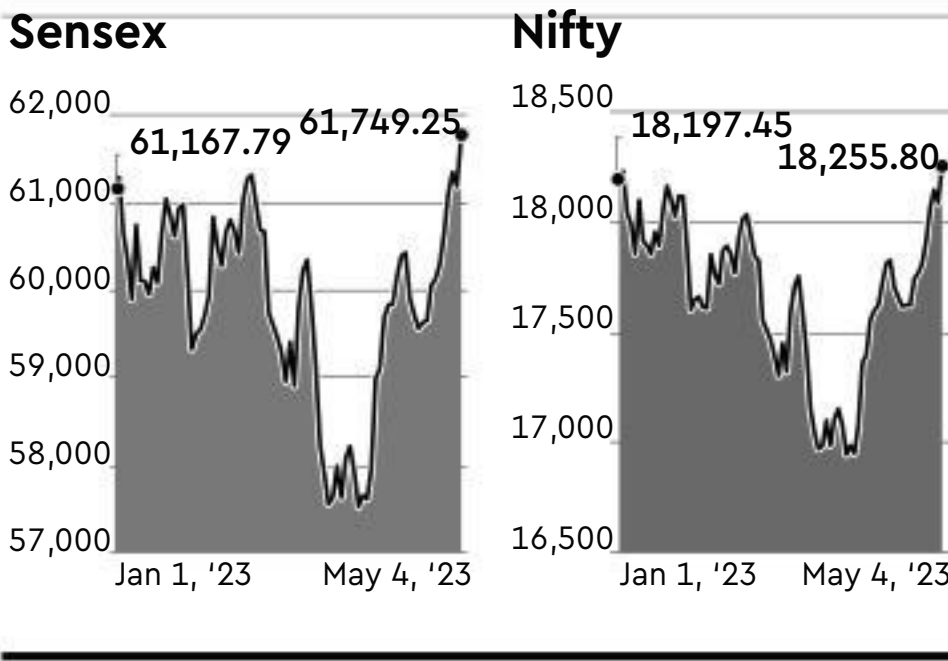
AGENCIES
Mumbai, May 4

THE EQUITY BENCHMARKS jumped nearly 1% on Thursday to close at four-month highs amid continuous foreign fund inflows and buying in index majors HDFC twins and Reliance Industries. Financials and metals also witnessed heavy buying.

The Sensex climbed 555.95 points, or 0.91%, to settle at 61,749.25. During the day, it rallied 604.61 points, or 0.98%, to 61,797.91. The broader NSE Nifty advanced 165.95 points, or 0.92%, to end at 18,255.80.

“The US Federal Reserve softening its stance over future rate hike prospects cheered investors’ mood which triggered a fresh bout of buying in banking stocks. With India’s growth indicators showing good signs of revival and crude oil prices staying lower, investors are betting big on local equities even as haze over global economic growth persists,” said Shrikant Chouhan, head of equity research (retail), Kotak Securities.

“Following a widely expected rate hike by the Fed and consistent foreign support, the domestic equities resumed its bullish momentum, driven by gains across major sectors. However, the US market faced losses as the Fed



reiterated concerns over elevated inflation despite softening its language on future rate hikes. Signs of returning contagion fears in regional US banks also weighed on the global market mood,” said Vinod Nair, Head of Research at Geojit Financial Services.

From the Sensex pack, Bajaj Finance, HDFC, HDFC Bank, Bajaj Finserv, Asian Paint, SBI, TCS, Bharti Airtel, RIL and Tata Steel were the biggest gainers. HDFC climbed 2.59% after the housing finance major on Thursday reported a 20% growth in its standalone net profit to Rs 4,425 crore for the quarter ending March 2023 on the back of higher interest income.

IndusInd Bank, Nestle, Power Grid, ITC, Tata Motors and Mahindra & Mahindra were the major laggards.

In the broader market, the BSE smallcap rose 0.83% and the midcap index climbed 0.82%.

Among indices, financial services rallied 1.42%, telecommunication jumped 1.40%, bankex rose 0.86%, industrials rallied 0.75%, commodities by 0.74% and metal by 0.74%. FMCG was the only laggard.

Foreign institutional investors (FIIs) were net buyers on Wednesday as they bought equities worth Rs 1,338 crore, according to exchange data.

In Asian markets, Shanghai and Hong Kong settled in the green, while Seoul ended lower.

Equity markets in Europe were trading lower. The US markets had ended in the negative territory on Wednesday.

Oil up slightly as ECB slows rate hike pace

REUTERS
May 4

OIL PRICES ROSE on Thursday after the European Central Bank (ECB) decided to slow the pace of its interest rate hikes, but prices were unable to claw back much of this week's more than 9% decline as demand concerns in major consuming countries weighed.

Brent futures were up 32 cents, or 0.44%, to \$72.65 a barrel with 11:53 a.m. EDT (1553 GMT). U.S. West Texas Intermediate (WTI) crude rose 12 cents, or 0.17%, to \$68.72. WTI in early trading fell to a session low of \$63.64 a barrel, the lowest price since December 2021.

Oil prices have plunged this week on concerns about the US economy and signs of weak manufacturing growth in the world's largest oil importer China, sliding further after the US Federal Reserve raised interest rates on Wednesday. That capped near-term economic growth prospects.

The market, however, has seen some support from the Fed's signal that it may pause further interest rate increases to give officials time to assess the fallout from recent bank failures and to gain clarity over raising the US debt ceiling. The ECB increased its three policy rates by 25 bps, the smallest hike since the central bank starting lifting them last summer.

RBI deputy gov urges countries to adopt CBDCs

FE BUREAU
Mumbai, May 4

A HANDFUL OF currencies currently dominate global finance, and there is a need for de-risking by diversifying the international currency system by adopting liquid currencies, Reserve Bank deputy governor T Rabi Sankar said on Thursday.

Speaking at the launch of a hackathon event organised as part of India's G-20 presidency, Sankar also appealed that central bank digital currencies (CBDCs) should be adopted more by other countries, terming the fiat digital currency as essential for maintaining financial integrity.

The Reserve Bank of India (RBI), in collaboration with the Bank for International Settlements Innovation Hub (BISIH), on Thursday launched the

fourth edition of G20 Tech-Sprint 2023, a competition to develop technology for enhanced cross-border payments.

“What is required is first of all there has to be an increased adoption of CBDCs across countries...the debate has to proceed in a manner that a case is made for its existence. Then the next step is to create infrastructure for various CBDCs to interface. These two things need to happen for CBDCs to play the role that one expects them to play in the cross-border payments arena. We hope some day that degree of coordination can give rise to the desired results,” the deputy governor said.

India began its efforts to internationalise the rupee last year, under which the effort is to decrease the reliance on the dollar-dominated trade.

Chola MS to re-enter crop insurance; eyes 5% share among multi-line firms

SAJAN C KUMAR
Chennai, May 4

CHOLAMANDALAM MS GENERAL Insurance Company (Chola MS), the joint venture between Murugappa group and Japan's Mitsui Sumitomo insurance group, on Thursday said it is re-entering the crop insurance business and will be scaling up its overall market share among the multi-vertical players to 5% from the current 2.87% over a period of next three to four years.

VSuryanarayanan, MD at Chola MS, told *FE* that the company would continue to grow ahead of the industry. “Our aspiration is that over the next three to four years, we will be able to reach the target of 5%.”

On the plan to re-enter the crop insurance business, Suryanarayanan said the key issue which made them withdrew in 2018-19 was non-receipt of premium from the state governments. “Now there are much more enabling provisions and the governments are showing commit-



V Suryanarayanan, MD, Chola MS

ment. Ultimately, insurance companies should get the money to pay for the claims.”

At the time of exit, the company had a ₹580-crore crop insurance portfolio and had 10-11% share. Currently, the crop insurance industry's size is about ₹25,000 crore.

The Chennai-based company ended FY23 with a gross written premium (GWP) of ₹6,200 crore, logging a YoY growth of 27.6%, against the industry growth of 16.2%. The company earned a net profit of around ₹200 crore for the year with a net worth

Wall Street down as PacWest woes fuel fresh selloff

REUTERS
May 4

THE US STOCK indices fell on Thursday after PacWest's move to explore strategic options deepened concerns about the health of regional banks, with uncertainty around the path of US interest rates also weighing on the mood.

PacWest Bancorp tumbled 49.7% to a record low after con-

firming it was exploring strategic options, including a sale, after shares of the regional lender and peers got hammered recently on fears of a worsening banking crisis. Regional lenders including KeyCorp, Valley National Bancorp and Zions Bancorp fell between 5.8% and 9.7%.

Western Alliance Bancorp tumbled 43.7%, with trading in the stock halted multiple times. The lender denied a report that it

FROM THE FRONT PAGE

NCLT reserves order on Go First plea

Roy said lenders and other suppliers as well as lessors can invoke bank guarantees till an order is not passed by the NCLT, but it is unlikely that they will do it immediately.

Lawyer, Ruby Ahuja said that companies seek interim moratorium if they feel that they can be sued by their suppliers. “Some parties can even move for arbitration and companies want to prevent such situations,” she said.

On their part, Go First lawyers urged the bench to restrain the lessors from repossessing its aircraft and also the aviation regulator from taking any action against the airline. It said Indian Oil Corporation had started to invoke bank guarantees as of Wednesday night. Go First, CEO Kaushik Khona had told TV channels on Wednesday that bank loans are not only secured by the company's assets, but lenders have collateral in the form of unencumbered land of more than 94 acre in a prime location in Mumbai.

Go First cited the Jet Airways case while pushing its plea for interim moratorium. “When Jet entered insolvency, it had 100 aircraft. But by the time resolution was reached, only 11 were left. Aircraft is the only asset for an airline,” the Go First lawyer said.

The counsel added that the purpose of filing for voluntary insolvency is to revive the airline, and it is not to avoid payment of dues. It said that there's huge scope for revival as the fundamentals are in place.

Go First proposed an interim resolution professional backed by Alvarez and Marsel for voluntary insolvency proceedings.

Go First filed for voluntary insolvency on May 2 stating that it cannot afford to meet its financial obligations anymore following the grounding of 50% or 25 aircraft of its Airbus A320neo fleet due to non-supply of engines by US-based Pratt & Whitney (P&W). A day later, P&W said Go First has a lengthy history of missing its financial obligations.

On Thursday, the directorate

general of civil aviation (DGCA) asked Go First to refund passengers for the flights cancelled by it. The regulator had issued a show-cause notice to Go First after it abruptly cancelled all of its scheduled flights between May 3 and May 5. The airline extended suspension of ticket bookings till May 15. On Thursday, it extended the flight cancellation till May 9. “Go First has sent their response wherein they have intimated that an application has been filed by them before the NCLT. They have further intimated suspension of sale of their flights till May 15, 2023, and are working to refund or reschedule for future dates, the passengers already booked to fly with them,” DGCA said.

Asset recycle: NHAI targets ₹45,000 crore this fiscal

Initial bids have already been invited for two stretches that will be monetised through TOT model and last date for submission of documents is May 10. These stretches are the 87-km Allahabad bypass and the 300-km stretch from Lalitpur in Uttar Pradesh to Lakhnadon in Madhya Pradesh.

In the next 15 days, two more road bundles will be offered for bidding under TOT, and stretches that will be offered are being finalised, the official said. “We are aiming to offer two road bundles — one large and one small — to investors every quarter for bidding through different modes. The bigger bundle on offer will have five-seven stretches and the smaller one will have two to three,” he said.

Through monetisation of each bigger bundle, ₹4,000-7,000 crore can be raised while from smaller bundles the target would be of ₹1,500 crore to ₹3,000 crore.

Monetisation through the TOT model — where the investor gets the right to collect toll after paying an upfront fee — takes 9-10 months because of multiple stages involved.

Roadshows are under way for ₹7,000 crore tranche of NHAI InvIT, which was earlier expected to be launched at the end of last financial year but had to be postponed because of changes in tax

rules. This year's Budget announced a tax on part of distribution by Real Estate Investment Trusts and InvITs, classified as repayment of loans, in the hands of unit holders.

NHAI has so far raised ₹10,000 crore by using InvITs for monetisation. In this model, money is pooled in from investors and an asset is bought. Income from the asset is then distributed to investors as a return. Different models for monetisation of assets through asset-backed securitisation are being studied and rules are expected to be finalised in time to meet this year's targets, the official said.

The government had in August 2021 come out with the National Monetisation Pipeline, which set a target of ₹6 trillion from selling functional assets of state-controlled entities till March 2025. Assets that were to be offered for monetisation are in key infrastructure sectors like highways, ports, power, petroleum and railways. The four-year monetisation target for roads was then pegged at ₹1.6 trillion.

Strict PMLA norms now for chartered accountants as well

Sanket Jain, partner, Pioneer Legal, said under the changes, these professionals have also been made reporting entities under the Act. “Non-compliance and not maintaining records as required could lead them to prosecution under the law,” he said.

Ameet Patel, partner, Manohar Chowdhary & Associates, said the list of the activities covered, they are mostly fiduciary ones where the professional has handled money of the client. “If a transaction is in violation of the PMLA then, in my view, anyone who is involved in that transaction knowingly should rightly be investigated,” he said, adding that it would have been fair if all professionals had been brought under this amendment instead of only CAs, CS and CWAs. “For example, several lawyers too are often seen to be handling such matters on behalf of their clients. But they have not been covered,” he said.

KERALA WATER AUTHORITY e-Tender Notice

Tender No : 22/2023-24/SE/PHC/C1HN
KHFEB2017-18 TRAN II WRD 025-31-Painitongoor Panchayath Packagell-Drinking water supply scheme to Painitongoor Panchayath in Ernakulam District-Construction of OH Tank of capacity 4.00, 4.20 LL and supply and laying clear water pumping main
EMD : Rs. 200000, **Tender fee :** Rs. 13010, **Last Date for submitting Tender :** 22-05-2023 03:00:pm, **Phone :** 04842360645
Website : www.kwa.kerala.gov.in , www.etenders.kerala.gov.in

Superintending Engineer
PH Circle Kochi

KWA-JB-GL-6-182-2023-24

KERALA WATER AUTHORITY e-Tender Notice

Tender No : Re-23/2023-24/SE/PHC/MVPA
AMRUT 2.0-UWSS Thodupuzha-Augmentation and Providing FHTC to households in Thodupuzha Municipality.
EMD : Rs. 200000, **Tender fee :** Rs. 11025, **Last Date for submitting Tender :** 19-05-2023 04:00:pm, **Phone :** 04852835637
Website : www.kwa.kerala.gov.in , www.etenders.kerala.gov.in

Superintending Engineer
PH Circle Muvattupuzha

KWA-JB-GL-6-192-2023-24

**FORM B
PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016)
**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S MAESTRIA PAINTS INDIA PVT LTD**

Sl.No	Particulars	Details
1	Name of Corporate Debtor	M/S MAESTRIA PAINTS INDIA PVT LTD
2	Date of incorporation of Corporate Debtor	06.03.2018
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies - Hyderabad Under Companies Act 2013
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	CIN: U36990TG2018PTC122698
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	H.No. 6-3-349/15/17, Flat No. 103, Dwarakapuri Colony, Punjagutta, Hyderabad Telangana 500082
6	Date of closure of Insolvency Resolution Process	30-04-2023
7	Liquidation commencement date of Corporate Debtor	01-05-2023 (Date of uploading the Order in www.nclt.gov.in website is 02.05.2023)
8	Name and registration number of the insolvency professional acting as liquidator	Medaramella Rama Rao IBBI/PA-001/IP-P01894/2019-2020/12896
9	Address and e-mail of the liquidator as registered with the Board	Flat No. 122, Vasavi Indraprastha, Street No.1 Czech Colony, Sanath Nagar, Hyderabad, Telangana 500018, India. Email: ramaraos_mella@yahoo.com; Tel# 9849748750
10	Address and e-mail to be used for correspondence with the liquidator	Flat No. 122, Vasavi Indraprastha, Street No.1 Czech Colony, Sanath Nagar, Hyderabad, Telangana 500018, India. Email: liq.mpipl@gmail.com; Tel# 9849748750
11	Last date for submission of claims	1st June 2023 (30 days from the date of uploading the Order in www.nclt.gov.in website on 02.05.2023)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench II, has ordered the commencement of liquidation of the M/S MAESTRIA PAINTS INDIA PVT LTD on 1st May 2023. The stakeholders of M/S MAESTRIA PAINTS INDIA PVT LTD are hereby called upon to submit their claims with proof on or before 1st June 2023, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other stakeholders may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under section 38)

Sd/- Medaramella Rama Rao
IBBI/PA-001/IP-P01894/2019-2020/12896
Date: 05/05/2023 AFA No.AA1/12896/02/061223/105039 valid upto 06.12.2023
Place: Hyderabad Liquidator in the matter of M/S MAESTRIA PAINTS INDIA PVT LTD

UNITY Small Finance Bank Limited

CIN: U65990DL2021PLC385568
Regd.Off.: 40, Basant Lok, Vasant Vihar, New Delhi - 110 057.
Corporate Office : Centrum House, C.S.T. Road, Vidyanageri Marg, Kalina, Santacruz (East), Mumbai - 400 098.
Tel: 91 22 4215 9000 Website: www.theunitybank.com

AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2023

[Regulation 52 (B), read with Regulation 52 (4), of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015] (LODR Regulations)

Sr No.	PARTICULARS	Quarter ended		Year ended	
		31.03.2023 (Audited)	31.03.2022 (Audited)	31.03.2023 (Audited)	31.03.2022 (Audited)
1.	Total Income from Operations	25,919	11,016	80,331	15,424
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	-7,801	-14,107	1,251	-15,733
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	-7,801	-14,107	1,251	-15,733
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	-5,224	-13,335	3,462	-14,961
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	-5,224	-13,335	3,462	-14,961
6.	Paid up Equity Share Capital	70,490	70,490	70,490	70,490
7.	Reserves (Excluding Revaluation Reserve) as shown in the Audited Balance sheet of the previous year	-	-	35,179	53,141
8.	Securities Premium Account	-	-	40,032	40,032
9.	Net worth	1,37,889	1,62,387	1,37,889	1,62,387
10.	Outstanding Redeemable Preference Share	-	-	-	-
11.	Debt Equity Ratio	0.25	0.59	0.25	0.59
12.	Outstanding Debt	42,860	1,12,840	42,860	1,12,840
13.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -				
1.	Basic:	(0.74)	(1.89)	0.17	(2.18)
2.	Diluted:	(0.74)	(1.89)	0.07	(2.18)
14.	Capital Redemption Reserve	-	-	-	-
15.	Debtenture Redemption Reserve	-	-	-	-

Note :

- The above is an extract of the detailed format of quarterly and annual Audited Financial Results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly and annual Audited Financial Results are available on the website of the Stock Exchange, at www.bseindia.com and the Company's website at: https://theunitybank.com.
- For the other items referred in Regulation 52 (4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange i.e. BSE Limited and can be accessed on the Company website at https://theunitybank.com.
- The above Audited Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at its meeting held on May 03, 2023.
- Information related to the total comprehensive income and other comprehensive income are not furnished as IND AS is not yet made applicable to Bank.

For and on behalf of the Board of Directors
Unity Small Finance Bank Limited
Sd/-
Inderjit Camotra
MD & CEO
(DIN: 09602543)

Place : Darjeeling
Dated : 03.05.2023



ఆకట్టుకున్న ఆదివాసీల ధూంధాం..

నేడు టీఎజిఎస్ 3వ రాష్ట్ర మహాసభ

- బ్రహ్మరంగ సభకు హాజరుకానున్న

బృందాకరత్, తమ్మిసేని

సవతెలంగాణ-భద్రాచలం
తెలంగాణ ఆదివాసీ గిరిజన సంఘం (టీఎజీఎస్) రాష్ట్ర 3వ మహాసభల సందర్భంగా భద్రాచలంలో నిర్వహిస్తున్న 'రేలా పండు' ఆదివాసీ సాంస్కృతిక ఉత్సవాలు రెండవ రోజైన గురువారం మరింత రజిల్లంపై ఉద్ఘాటంతో జరిగాయి. వివిధ ఆదివాసీ ప్రాంతాల నుంచి పెద్ద ఎత్తున భద్రాచలం వచ్చిన ఆదివాసీ కళాకారుల బృందాలు తమ ప్రదర్శనలతో అటా, పాటలతో స్థానికులను ఔరా అనిపించారు. నృత్యాలు, డప్పు ధర్పులు, వేషధారణతో ఆదివాసీ కళాకారులు ప్రదర్శిస్తూ ఉండటం స్థానికులను మంత్రముగ్ధులను చేశాయి. ఈ సందర్భంగా జరిగిన సభలో సంఘం రాష్ట్ర అధ్యక్షులు, మాజీ ఎంపీ డాక్టర్ మిడియం బాబురావు మాట్లాడారు. ఆదివాసీ కళలు అపురూపమని, వారి సంస్కృతి సంతప్రదాయాలు చాలా గొప్పవన్నారు. భద్రాచలం వేదికగా సంఘం రాష్ట్ర మహాసభలు జరుపుకోవడం ఆనందదాయకమన్నారు. గిరిజన సమస్యల పరిష్కారానికి ఈ మహాసభల్లో కార్యచరణ చేసి అందుకు తగ్గ పోరాటాలు నిర్వహిస్తామని వెల్లడించారు. కార్యక్రమంలో టీఎజీఎస్ రాష్ట్ర ప్రధాన కార్యదర్శి తొడసం భీమేశ్వర రావు, రాష్ట్ర ఉపాధ్యక్షులు బండారు రవికుమార్, నాయకులు మినస రౌపు, పాఠ్యం రవి వర్మ, సున్నుగ గంగిపాల్గొన్నారు.

నేడే బహిరంగసభ
తెలంగాణ ఆదివాసీ గిరిజన సంఘం (టీఎజీఎస్) రాష్ట్ర 3వ మహాసభలు భద్రాచలంలోని ప్రభుత్వ జూనియర్ కళాశాల క్రీడా మైదానంలో ఈ నెల 5, 6 తేదీల్లో జరగనున్నాయి. రాష్ట్ర నలుమూలల నుంచి పెద్ద ఎత్తున గిరిజనులు ఈ మహాసభకు హాజరుకానున్నారు. బహిరంగ సభ నేపథ్యంలో శుక్రవారం సాయంత్రం 4 గంటల నుంచి భద్రాచలం పట్టణంలో భారీ ప్రదర్శన నిర్వహించనున్నారు. అనంతరం జూనియర్ కళాశాల గ్రౌండ్లో సాయంత్రం 5గంటలకు సభ ప్రారంభమవుతుంది. ఈ మహాసభకు ఆదివాసీ అధికార రాష్ట్రయి మంత్రి జాతీయ నాయకులు, మాజీ ఎంపీ బృందా కారత్, మాజీ ఎంపీ తమ్మిసేని వీరభద్రం, టీఎజీఎస్ రాష్ట్ర ప్రధాన కార్యదర్శి తొడసం భీరావు, రాష్ట్ర అధ్యక్షులు మిడియం బాబురావు, ఎఐకేసీఎస్ రాష్ట్ర అధ్యక్షులు పోతినేని సుదర్శన్ రావు, తదితరులు హాజరుకానున్నారు.

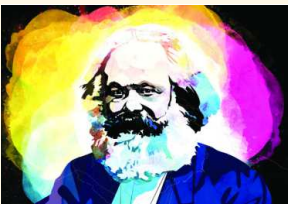
ఏం కొంటాం..ఏం తింటాం..

- ఆహారం ధర పైచెకి..

సుద్ధాద్రిల్లి : దేశంలో ఆహారం ధర పెరిగింది. గోధుమలు, చికెన్, వంటకాల్ని, వంటనూనెల ధరల పెరుగుదల ప్రభావం ఆహారం పైన పడింది. గత సంవత్సరం ఏప్రిల్-డిసెంబర్ మధ్యకాలంలో శాఖాహార భోజనం ధర 9 శాతం, మాంసాహార భోజనం ధర 32 శాతం పెరిగిందని టీసీసీ నెలవారీ భోజన షేడు ధర సూచిక తెలిపింది. బ్రాయిలర్ కోడి మాంసం ధర యాభై శాతానికి పైగా పెరగడంతో మాంసాహార భోజన ధరలో పెరుగుదల అధికంగా ఉంది. ఉత్పత్తి తగ్గడంతో గోధుమల ధరలు కూడా 15 శాతం మేర పెరిగాయి. వంటనూనెల ధరలు 6 శాతం, వంటకాల ధరలు 20 శాతం మేర పెరిగాయి.

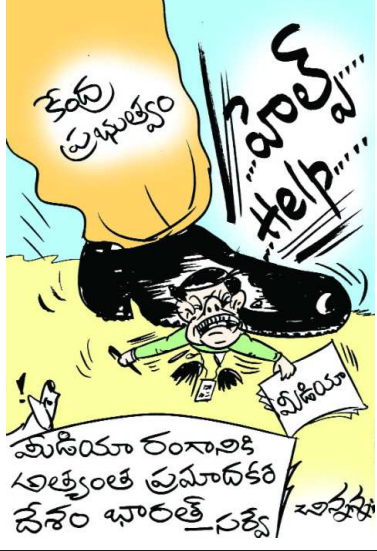
అయితే ఈ సంవత్సరం జనవరి, ఏప్రిల్ నెలల మధ్యకాలంలో ధరలు కొంతవరకే దిగివచ్చాయి. ఏప్రిల్లో వంటనూనెలు, బ్రాయిలర్ చికెన్ ధరలు కొంత తగ్గాయి. అయితే గోధుమలు, వంటకాల్ని ధరలు మాత్రం పెరుగుతూనే ఉన్నాయి. దీంతో ఆహారం ధరలలో పెద్దగా మార్పు రాలేదు.

నేడు కార్ల్ జయంతి



సుద్ధాద్రిల్లి : జర్మనీ తత్వవేత్త, ఆర్థికవేత్త, చరిత్రకారుడు, రాజకీయ సిద్ధాంతవేత్త, సామాజిక వేత్త, విప్లవ సోషలిస్ట్ అయిన కార్ల్ మార్క్స్ జయంత్యుత్సవాలు సు శుక్రవారం జరుపుకుంటున్నారు. ఆయన జర్మనీని క్రయంలో 1818 మే 5వ తేదీన జన్మించారు. కమ్యూనిస్ట్ మేనిఫెస్టో, దాన్ కీమటల్ వంటి గ్రంథాలను రచించారు. ప్రపంచవ్యాప్తంగా సోషలిస్ట్, కమ్యూనిస్ట్ ఉద్యమాలును బలోపేతం చేయడంలో ఆయన ప్రభావం అధికంగా ఉంది. ప్రపంచ చరిత్ర గతినే మార్చిన మహాస్థూతుడూ ఆయన. ఆయన సిద్ధాంతాలను నేటికీ పలువురు అధ్యయనం చేస్తున్నారు. మార్క్స్ 1883లో లండన్లో కన్నుమూశారు. జీవించింది సుమారు 64 సంవత్సరాలే అయినా ఇప్పటికీ ప్రపంచాన్ని ప్రభావితం చేస్తూనే ఉన్నారు. ఆయన రాసిన దాన్ కీమటల్ లోకానికి దిక్సూచి.

కాక్కా రోక్కో..



ఏపీ భవన్ విభజనపై కేంద్రం తాజా ప్రతిపాదన

మొత్తం 19.73 ఎకరాల్లో ఏపీకి 12.09 ఎకరాలు

- తెలంగాణకు 7.64 ఎకరాలు
- సమావేశ మినిట్స్ విడుదల కేంద్రం

నవతెలంగాణ -సుద్ధాద్రిల్లి బ్యూరో
దేశ రాజధానిలోని ఏపక భవన్ విభజనపై కేంద్ర ప్రభుత్వం తాజా ప్రతిపాదనలతో ముందుకొచ్చింది. ఏప్రిల్ 26న కేంద్ర హోంశాఖ సంయుక్త కార్యదర్శి(ఇంటర్ స్టేట్) ఆధ్వర్యంలో నిర్వహించిన సమావేశం మినిట్స్ను గురువారం విడుదల చేసింది. మొత్తం 19.73 ఎకరాల్లో 12.09 ఎకరాలు ఆంధ్రప్రదేశ్కు, 7.64 ఎకరాలు తెలంగాణకు ప్రతిపాదించింది.

ఆంధ్రప్రదేశ్ పునర్వ్యవస్థీకరణ చట్టంలోని నిబంధనల ప్రకారం దేశరాజధానిలోని ఆంధ్రభవన్లోని ఆస్తుల విభజన సమస్య చర్చించి, పరిష్కరించడానికి ఏపీ, తెలంగాణ ప్రతినిధులతో సంయుక్త కార్యదర్శి అధ్యక్షతన 2023 ఏప్రిల్ 26న సమావేశం నిర్వహించామని మినిట్స్లో పేర్కొంది. ఆంధ్రప్రదేశ్ ప్రభుత్వం మూడు, తెలంగాణ రెండు ఆస్తున్న ఉన్నాయని తెలవగా... కేంద్రం ఆప్షన్ ఈ తో ముందుకొచ్చింది. కేంద్రం ప్రతిపాదన ఆవరణయోగ్యంగా ఉందని ఏపీ స్పాగ్గిలించిందని హోంశాఖ పేర్కొంది.

సమావేశం ప్రారంభ సమయంలో రెండు రాష్ట్రాల అభిప్రాయాలు చెప్పాలని సంయుక్త కార్యదర్శి కోరారని తెలిపింది. ఏపీ భవన్ విభజనకు మూడు ఆస్తున్న (ఏ.బీ. సీ) ఉన్నాయని ఏపీ ప్రభుత్వ ప్రత్యేక ప్రధాన కార్యదర్శి తెలిపారని పేర్కొంది. తెలంగాణ ప్రభుత్వం స్పందిస్తే తుది

నిర్ణయం తీసుకుంటామని తెలిపిందని హోంశాఖ పేర్కొంది. తమకు రెండు ఆస్తున్న (సీ, డీ) ఉన్నాయని తెలంగాణ ప్రభుత్వం తరపున ప్రత్యేక ప్రధాన కార్యదర్శి తెలిపారని పేర్కొంది. ఆప్షన్ డీలో భాగంగా టహ్లా హాస్ భూమి 7.64 ఎకరాలు మినహా ఇప్పటికే ఉన్న భవనాలు 12.09 ఎకరాలతోపాటు గోదావరి బ్లాక్, శబరి బ్లాక్, నర్సింగ్ హాస్పిటల్ కూడిన మొత్తం భూమిని తెలంగాణ కోరుకుంటోందని తెలిపింది. జనాభా నిష్పత్తి ప్రకారం ఈ ప్రతిపాదన ఎక్కువగా ఉంటుంది కాబట్టి ఆదనపు భూమి కోసం ఆంధ్రప్రదేశ్కు 2/3 విలువతో కూడిన ఆర్థిక సర్దుబాటు తెలంగాణ చేస్తామని చెప్పిందని పేర్కొంది. ఆప్షన్ సీని తెలంగాణ గతంలోనే వ్యక్తపరిచిందని తెలిపింది. అయితే, తెలంగాణ తాజా ప్రతిపాదనపై నిర్ణయం తీసుకోవడానికి ముందుకొత్తామని ఏపీ ప్రభుత్వం తెలిపిందని హోంశాఖ పేర్కొంది..

తదనంతరం కేంద్ర సంయుక్త కార్యదర్శి ఆప్షన్ ఈ తో ముందుకొచ్చారని పేర్కొంది. ఇది ఆప్షన్ డీకి వ్యతిరేకమని పేర్కొంది. టహ్లా డీ హాస్ మొత్తం 7.64 ఎకరాలు తెలంగాణకు, గోదావరి, శబరి బ్లాకులన్న భూమి సహా నర్సింగ్ హాస్పిటల్ 12.09 ఎకరాలు ఆంధ్రప్రదేశ్కు అంటూ కేంద్రం ఆప్షన్ ఈ ప్రతిపాదించింది. ఈ ప్రతిపాదనను ఏపీ ప్రభుత్వ ప్రత్యేక ప్రధాన కార్యదర్శి ఆవరణయోగ్యంగా ఉందని తెలిపారని పేర్కొంది. ఆప్షన్ సీ, డీ, ఈలను పరిశీలించి రెండు రాష్ట్ర ప్రభుత్వం తమతమ అభిప్రాయాలు వీలైనంత త్వరగా తెలిపి సమస్య పరిష్కారానికి సహకరించాలని

కనిపిస్తే కాల్చేయండి

ఇంఫాల్ : రెండు వర్గాల మధ్య జరిగిన అల్లర్లతో చెలరేగిన హింస ఈశాన్య రాష్ట్రం మణిపూరును అట్టుడికించింది. రాష్ట్రంలో పరిస్థితులు చెయ్యాలా... దీంతో కనిపిస్తే కాల్చేయాలంటూ మణిపూర్ గవర్నర్ ఆదేశాలు జారీ చేశారు. ఈ మేరకు రాష్ట్ర హోం శాఖ ఉద్యోగుకు గవర్నర్ ఆమోదం తెలిపారు. హింసాత్మక ఘటనలలో పరిస్థితి చేయి జారదంతో గవర్నర్ ఈ ఆదేశాలు జారీ చేశారు. ఈ మేరకు అన్ని జిల్లాల మేజిస్ట్రేట్లు, సబ్ -డివిజనల్ మేజిస్ట్రేట్లు, అందరు కార్యనిర్వాహక మేజిస్ట్రేట్లు, ప్రత్యేక కార్యనిర్వాహక మేజిస్ట్రేట్లకు గవర్నర్ అధికారాన్ని కల్పించారు. రాష్ట్రంలో హింస కారణంగా అల్లర్లలో చిక్కుకుపోయిన వారి కోసం రాష్ట్ర హోం శాఖ కదిలింది. ఈ మేరకు వారి కోసం రిలీఫ్ క్యాంపును ఏర్పాటు చేసింది. హింసాత్మక ఘటనలతో ప్రభావితులైన ప్రాంతాల నుంచి ఇప్పటి వరకు 9000 మందిని రక్షించి వారికి వసతి కల్పించినట్లు రక్షణ శాఖ అధికార ప్రతినిధి ఒకరు తెలిపారు. అనేక మందిని సురక్షిత ప్రాంతాలకు తరలిస్తున్నట్లు చెప్పారు.

అల్లర్లు ఎందుకు?
పెద్దూర్ తెగ హుదా కోసం గిరిజనేతర మొయికి వర్గం డిమాండ్ను ఇక్కడి గిరిజనులు వ్యతిరేకిస్తున్నారు. ఈ మేరకు మొయికి వర్గం డిమాండ్ను వ్యతిరేకిస్తూ అఖిల గిరిజన విద్యార్థి సంఘం మణిపూర్ (ఏఐఎన్యూఎం) బుధవారం తుర్పుంగా

ప్రాంతంలో గిరిజన సంఘీభావ యాత్రకు పిలుపునిచ్చింది. ఈ రాత్రిలో వేలాది మంది పాల్గొన్నారు. అయితే, అంతకముందు మొయికి వర్గం ఎన్టీ హుదా కోసం చేసిన డిమాండ్కు మణిపూర్ లోయ ప్రాంతానికి చెందిన చట్టసభ్యులు నుంచి వ్యర్థత అల్పించింది. ఇది గిరిజన ప్రాంత ప్రజల్లో ఆందోళనను రేపించింది. ఇది కాస్తా ఈ రెండు వర్గాల మధ్య పుర్రణకు దారి తీసింది. మణిపూర్ జనాభాలో 53 శాతం మంది మొయికి వర్గానికి చెందిన ప్రజలు ఉన్నారు. మణిపూర్ లోయలో వారి ప్రాబల్యం ఎక్కువగా ఉంటుంది. నిబంధనల ప్రకారం రాష్ట్రంలోని వర్తక ప్రాంతాల్లో నివసించేందుకు మొయికి వర్గానికి అనుమతి లేదు.

8 జిల్లాల్లో కర్ఫ్యూ... రంగంలోకి బలగాణ.. ఇంటర్నెట్ నిబంధిస్తే
అయితే ఈ రెండు వర్గాల మధ్య చెలరేగిన అల్లర్లు తీవ్ర రూపం దాల్చి హింసాత్మకంగా మారాయి. ఇందుకు చూరదానిదేహ్లా కేంద్రం బిరుదువుగా మారింది. కొద్ది రోజుల క్రితం సీఎం టీదెస్సింగ్ పార్టీనాల్లోని సభ వేదికను కొందరు ఈ ప్రాంతంలో నిరుసకారులు దహనం చేసిన విషయం తెలిసిందే. గవర్నర్ తాజా ఆదేశాలకు ముందు నిరుసకారులు ప్రార్థనా స్థలాలు, వాహనాలకు నిషేధించి చారు. ఈ పుర్రణలకు అదనపులో తీసుకురావడానికి ప్రభుత్వం అల్పి రైస్కే బలగాలను రంగంలోకి దింపింది. రాజధాని ఇంఫాల్, చూరదానిదేహ్లా,

చెప్పకుండానే...!

(మొదటిపేజీ తరువాయి)
అభ్యుదయిగా ఉన్న బండిని తప్పించి ఈటలకు ఆ పదవి కట్టబెట్టాలనే డిమాండ్ ఆ పార్టీలో కద్దికాలంగా వినిపిస్తుంది. అధిష్ఠానం అప్పట్లో దీనిపై ఆలోచిస్తున్నట్లు కూడా ప్రచారం జరుగుతున్నది. అయితే, చేరికల కమిటీ వైర్ధిగా ఉన్న ఈటల రాజీనామా... ఇతర పార్టీల నాయకులను బీజేపీలోకి రప్పించడంలో విఫలమయ్యారనే విషయాలపై బండి గ్రూపు తెగపెట్టి తెచ్చింది. ఒక నాయకుడు పార్టీల నుంచి రావాలని రాజీనామాం వారికి కోర్ని హామీలివాలి. ఈ విషయంలో ఈటలకు స్పష్టలేదు. ఎలాంటి హామీల్లేకుండా చేర్చించాలనే ప్రతిపాదన ఈటలకు ప్రతిబంధకంగా మారింది. చేరికలరేమిపై అధిష్ఠానం నుంచి రాష్ట్ర పార్టీకి వరకలు ఈటలకు ఆన పడనే వర్ధిష్ఠాన పెదవికూడా విలచారు. తనకు అన్ని విషయాల్లో అండగా ఉంటున్న కొండా విశ్వేశ్వరెడ్డి కూడా కాలక్రమంలో బీజేపీ చేరారు. ఈటల, కొండా,

ఎయిర్ ఇండియా పేరు

ఆకాశవాణిగా మార్పు

సుద్ధాద్రిల్లి : ప్రభుత్వ ప్రసార సంస్థ ప్రసార భారతి తన రేడియో సంస్థను సేవలు 'అల్ ఇండియా రేడియో (ఎఐఆర్)'ను 'ఆకాశవాణి'గా మారుస్తూ నిర్ణయం తీసుకుంది. ఈ మేరకు అంతర్గత ఉత్తర్వులను ఆకాశవాణి డైరెక్టర్ జనరల్ వసుదా గుప్తా బుధవారం జారీ చేశారు. ఈ చట్టబద్ధమైన మార్పును తక్షణమే అమల్లోకి తీసుకునిరావాలని ఉత్తర్వుల్లో కోరారు. 'ఇది ప్రభుత్వం తీసుకున్న పాత నిర్ణయం. ఇప్పటి వరకూ అమలు చేయలేదు. మేం ఇప్పుడు దీనిని అమలు చేస్తున్నాం' అని ప్రసార భారతి చీఫ్ ఎగ్జిక్యూటివ్ ఆఫీసర్.

గౌరవ ద్వివేది తెలిపారు. ప్రసార భారతి చట్టం 1997 నవంబర్ 15 నుంచి అమల్లో వచ్చింది. ఈ చట్టం ప్రకారం ఆకాశవాణి అంటే కార్యాలయాల, స్టేషన్లు, ఇతర ఏర్పాట్లు మాత్రమే. రేడియో సేవలకు 'అల్ ఇండియా రేడియో' అనే పేరే ఉండేది. ఈ సేవలను ఇప్పుడు ఆకాశవాణిగా మార్చారు. ప్రస్తుతం ఆకాశవాణికి దేశవ్యాప్తంగా 470 ప్రసార కేంద్రాలు ఉన్నాయి. 23 భాషల్లో, 179 మాండలికాల్లో ప్రసారాలు చేస్తోంది. దేశ విస్తీర్ణంలో 92 శాతాన్ని మొత్తం జనాభాలో 99.19 శాతాన్ని కవర్ చేస్తోంది.

యంత్రాంగంపై కూడా చర్చిస్తున్నారు. అంతర్రాంగం ప్రసారబంగా భద్రత, తీవ్ర వాదం అంతాలు ఎవనికీ ఎవరికీ ఉండాలి ప్రధానంగా వుంటాయి. కానీ భారత్ అదృష్టవశాత్తూ వ్యవహరించే ప్రస్తుత సమయంలో సభ్య దేశాల మధ్య ఆర్థిక, సాంస్కృతిక సహకారం వంటి అంశాలను కూడా చర్చకు తీసుకువస్తోందని అధికార వర్గాలు తెలిపాయి. స్టాడెట్లు,మినూత్ అన్వేషణలు, డిజిటల్ ఇన్ఫ్రాస్ట్రక్చర్ వంటి ఇతర అంశాలు కూడా ఎవెండాలో ప్రాధాన్యత వంటి సమాచారం తెలిపారు. విదేశాంగ మంత్రి జై శంకర్, ఎన్సీసీ సెక్రటరీ జనరల్ రూగ్ మింగ్ గురువారం ఉదయం ఈ అంశాలపైదీని చర్చించారు. శుక్రవారం ఉదయం ఎన్సీసీ సమావేశానికి తరలి విదేశాంగ మంత్రులు చర్చించి, ఆమోదించే 15 నిర్ణయాంశాలను కూడా వారు సమీక్షించారు. అవగాహన ఒప్పందాలపై కూడా సంతకాలు జరగనున్నాయి. ఈ ఏడాదిజులైలో ఎన్సీసీ దేశాధిపత్యం సందర్భాల్లో జాతీయ కరెన్సీలో చెల్లింపులతో సహా అన్ని అంశాలపై తుది నిర్ణయం తీసుకుంటారు.



కేంద్రం కోరింది. సమావేశంలో సంయుక్త కార్యదర్శులు సరిజీవ్ కుమార్ జిందాల్, జి.పార్థసారధి, ఏపీ ప్రభుత్వం తరపున కార్యదర్శి ఎల్.ప్రేమచంద్రారెడ్డి, ప్రత్యేక ప్రధాన కార్యదర్శి ఎన్.ఎన్.రావత్, రెసిడెంట్ కమిషనర్ ఆదిత్యరావు, తదితరులు పాల్గొన్నారు.

- ఆంధ్రప్రదేశ్ ఆప్షన్ ఓ: తెలంగాణకు శబరి బ్లాకు సహా పహలా డీ హాస్పిటల్ సగణాం ..
- ఏపీకి గోదావరి బ్లాకు, నర్సింగ్ హాస్పల్ బ్లాకు, పహలా డీ హాస్పిటల్ సగణాం
- ఆప్షన్ ఓ: ఏపీకి పహలా డీ హాస్మొత్తం, శబరి బ్లాకు.... తెలంగాణకు గోదావరి బ్లాకు, నర్సింగ్ హాస్పల్
- తెలంగాణ ఆప్షన్ సీ: తెలంగాణకు శబరి, గోదావరి బ్లాకులు, ఆంధ్రప్రదేశ్కు నర్సింగ్ హాస్పల్, పహలా డీ హాస్
- తెలంగాణ ఆప్షన్ డీ: తెలంగాణకు శబరి, గోదావరి నర్సింగ్ హాస్పల్ 12.09 ఎకరాలు... ఏపీకి పహలా డీ హాస్
- కేంద్రం ప్రతిపాదన ఆప్షన్ ఈ : ఏపీకి శబరి, గోదావరి బ్లాకులు, నర్సింగ్ హాస్పల్ సహా 12.09 ఎకరాలు.. తెలంగాణకు పహలా డీ హాస్ 7.64 ఎకరాలు.



కాంగ్ పోక్టీలో పుర్రణలు జరగడంతో రాష్ట్రంలోని ఎనిమిది జిల్లాల్లో కర్ఫ్యూ విధించారు. ప్రభుత్వం ఇంటర్నెట్ను నిలిపివేసింది. రాష్ట్రం మండిపోతున్నది.. సహాయం చేయండి : ప్రధాని కోరిన మేరీకోమ్

రాష్ట్రంలోని పరిస్థితులపై ప్రముఖ బాక్సర్ మేరీకోమ్ సైతం ట్వీట్ చేసాడు. ఆందోళన వ్యక్తం చేశారు. రాష్ట్రం మండి పోతున్నదనీ, సహాయం చేయాలని ప్రధాని యాదీ, కేంద్ర హోం మంత్రి అమిత్ షా ను ఆమె అభ్యర్థించారు. రాష్ట్రంలోని పరిస్థితిపై అమిత్ షా ముఖ్యమంత్రి బీరేన్ సింగ్ తో మాట్లాడారు.

సామా-29 బహిరంగ ప్రకటన			
(బ్యాన్లర్స్, అండ్ బ్యాండ్లస్ లోర్ అఫ్ ఇండియా (రిజిస్టర్డ్ ప్రాన్స్) కార్పొరేషన్, 2016లో నిర్వహిస్తే 12 ప్రకారం)			
మెన్స్ మేట్లుకు టెంయల్ ఇండియా ప్రయవేట్ లిమిటెడ్ యొక్క సైక్లొస్ట్రక్ డ్రఫ్ వహించటం కోసం త్ర.సం.	సంబంధిత వివరాలు	వివరాలు	
1 కార్పొరేట్ రిలీఫ్ సేమ	మెన్స్ మేట్లుకు టెంయల్ ఇండియా ప్రయవేట్ లిమిటెడ్	06/03/2018	
2 కార్పొరేట్ రిలీఫ్ వ్యవహారం తేది	30/05/2023	20/03/2018	
3 కార్పొరేట్ రిలీఫ్ వ్యవహారం అయిన/ రిలీఫ్ అయిన అలాంటి	30/05/2023	20/03/2018	
4 కార్పొరేట్ రిలీఫ్ సేమ/ కార్పొరేట్ రిలీఫ్ యొక్క లిమిటెడ్ రిలీఫ్ సేమ/ కార్పొరేట్ రిలీఫ్ సేమ	CIN: U36990TG2018PTC122698		
5 కార్పొరేట్ రిలీఫ్ యొక్క ప్రధాన (ఒకటి ఉన్నట్లయితే) మరియు రిలీఫ్ కార్యాలయం	సెల్ నెం. 6-3-349/15/17, ప్లాట్ నెం. 103, కార్పొరేట్ కాలనీ, పంజాబ్, హైదరాబాద్, తెలంగాణ-500 082.		
6 ఇన్సూరెన్స్ రిలీఫ్ సేమ ప్రతి ముగించు తేది	01-05-2023 (www.ncit.gov.in పేజీలో ఆర్డర్ ఆఫ్ సెక్యూరిటీ సేవలకు తేది 02-05-2023)		
7 కార్పొరేట్ రిలీఫ్ సేమ ప్రతి ముగించు తేది	01-05-2023 (www.ncit.gov.in పేజీలో ఆర్డర్ ఆఫ్ సెక్యూరిటీ సేవలకు తేది 02-05-2023)		
8 ఇన్సూరెన్స్ రిలీఫ్ సేమ ప్రతి ముగించు తేది	01-05-2023 (www.ncit.gov.in పేజీలో ఆర్డర్ ఆఫ్ సెక్యూరిటీ సేవలకు తేది 02-05-2023)		
9 కార్పొరేట్ రిలీఫ్ సేమ ప్రతి ముగించు తేది	01-05-2023 (www.ncit.gov.in పేజీలో ఆర్డర్ ఆఫ్ సెక్యూరిటీ సేవలకు తేది 02-05-2023)		
10 కార్పొరేట్ రిలీఫ్ సేమ ప్రతి ముగించు తేది	01-05-2023 (www.ncit.gov.in పేజీలో ఆర్డర్ ఆఫ్ సెక్యూరిటీ సేవలకు తేది 02-05-2023)		
11 కార్పొరేట్ రిలీఫ్ సేమ ప్రతి ముగించు తేది	01-05-2023 (www.ncit.gov.in పేజీలో ఆర్డర్ ఆఫ్ సెక్యూరిటీ సేవలకు తేది 02-05-2023)		

సామా-29 బహిరంగ ప్రకటన			
(బ్యాన్లర్స్, అండ్ బ్యాండ్లస్ లోర్ అఫ్ ఇండియా (ఇన్సూరెన్స్ రిలీఫ్ సేమలకు తేది 02-05-2023)			
సామాన్యంగా రిలీఫ్ లిమిటెడ్ యొక్క సైక్లొస్ట్రక్ డ్రఫ్ వహించటం కోసం			
1 కార్పొరేట్ రిలీఫ్ సేమ	సామాన్యంగా రిలీఫ్ లిమిటెడ్	06/03/2018	
2 కార్పొరేట్ రిలీఫ్ సేమ	సామాన్యంగా రిలీఫ్ లిమిటెడ్	06/03/2018	
3 కార్పొరేట్ రిలీఫ్ సేమ	సామాన్యంగా రిలీఫ్ లిమిటెడ్	06/03/2018	
4 కార్పొరేట్ రిలీఫ్ సేమ	సామాన్యంగా రిలీఫ్ లిమిటెడ్	06/03/2018	
5 కార్పొరేట్ రిలీఫ్ సేమ	సామాన్యంగా రిలీఫ్ లిమిటెడ్	06/03/2018	
6 కార్పొరేట్ రిలీఫ్ సేమ	సామాన్యంగా రిలీఫ్ లిమిటెడ్	06/03/2018	
7 కార్పొరేట్ రిలీఫ్ సేమ	సామాన్యంగా రిలీఫ్ లిమిటెడ్	06/03/2018	
8 కార్పొరేట్ రిలీఫ్ సేమ	సామాన్యంగా రిలీఫ్ లిమిటెడ్	06/03/2018	
9 కార్పొరేట్ రిలీఫ్ సేమ	సామాన్యంగా రిలీఫ్ లిమిటెడ్	06/03/2018	
10 కార్పొరేట్ రిలీఫ్ సేమ	సామాన్యంగా రిలీఫ్ లిమిటెడ్	06/03/2018	
11 కార్పొరేట్ రిలీఫ్ సేమ	సామాన్యంగా రిలీఫ్ లిమిటెడ్	06/03/2018	
12 కార్పొరేట్ రిలీఫ్ సేమ	సామాన్యంగా రిలీఫ్ లిమిటెడ్	06/03/2018	
13 కార్పొరేట్ రిలీఫ్ సేమ	సామాన్యంగా రిలీఫ్ లిమిటెడ్	06/03/2018	
14 కార్పొరేట్ రిలీఫ్ సేమ	సామాన్యంగా రిలీఫ్ లిమిటెడ్	06/03/2018	

ఎఆర్ రెహమాన్పై

సంఘ్ పరివార్ సైబర్ దాడి

ముంబై : కేరళలో మత సామరస్యం, మానవత్వం కోసం పిలుపునిస్తూ బీదీయోను షేర్ చేసిన తర్వాత, ప్రముఖ మ్యూజిక్ డైరెక్టర్ రెహమాన్పై సంఘ్ పరివార్ సైబర్ దాడి చేసింది. కుల, మతాలకు అతీతంగా మలయాళీలు సహకారీస్తారని నిరూపించిన అలప్పుజాలో అలూజా, శరత్ ల పెన్సిన్ ట్వీట్స్ ద్వారా ప్రపంచానికి పరిచయం చేశారు ది హిందూ. ది కేరళ స్టోరీ సినీమా ద్వారా తొకీకవడానికి వ్యతిరేకంగా సంఘ్ పరివార్ ప్రచారం చేస్తున్న సమయంలోనే రెహమాన్ స్పందించడం విశేషం. సుదీప్త సేన్ దర్శకత్వం వహించిన ఆర్ఎంఎస్ విద్యేష్ ప్రచార చిత్రం ది కేరళ స్టోరీ విడుదల అంత